

**Assistant Commissioners for Scheduled Castes and Scheduled Tribes**

1370. **Shri Elayaperumal:** Will the Minister of Home Affairs be pleased to state:

(a) how many Assistant Commissioners for Scheduled Castes and Scheduled Tribes were appointed through the Union Public Service Commission during 1956 and 1957;

(b) how many Assistant Commissioners were appointed directly from 1955 to 1957; and

(c) the basis on which they were appointed directly?

**The Deputy Minister of Home Affairs (Shrimati Alva):** (a) One.

(b) Six, out of whom two are on deputation from State Services and four were appointed directly.

(c) The two officers on deputation were selected out of a number of names received from the State Governments. The others were appointed directly on a temporary basis in view of the urgency to fill these posts. One of them has already reverted. The case of the other has been referred to the Union Public Service Commission. The remaining two cases will also be referred to the Commission in due course.

**Invalidation of Central Laws**

1371. **Shri Damani:** Will the Minister of Law be pleased to lay on the Table a statement showing the Central Acts that have been challenged in the Supreme Court since the 1st January, 1954 and the extent to which they were held repugnant?

**The Deputy Minister of Law (Shri Hajarnavis):** A statement is laid on the Table of the House. [See Appendix V, annexure No. 60.]

**Cyclists in Delhi**

1372. **Shri D. C. Sharma:** Will the Minister of Home Affairs be pleased to state:

(a) the total number of cyclists who have been challaned for violation of traffic rules providing for lights in the evening, in Delhi and New Delhi during 1957; and

(b) the number of such cases during December, 1957 and January 1958?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):**

(a) 3514.

(b) December 1957    January 1958.  
2373                      2538

**I. A. S. Officers**

1373. **Shri Ajit Singh:** Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 1368 on the 9th September, 1957 and state:

(a) the number of Scheduled Caste and Scheduled Tribe officers separately from each State Civil Service, who were held suitable for promotion to I.A.S. under Regulation 5 of the Indian Administrative Services (Appointment by Promotion) Regulations, 1955, by Committees set up under Regulation 3 of the same Regulations;

(b) the number of Scheduled Caste and Scheduled Tribe officers separately from each State Civil Service, who were placed on the Select List, finalized under Regulation 7 of the above-said Regulations; and

(c) the number of Scheduled Caste and Scheduled Tribe officers separately who have been finally promoted to I.A.S. from each State Civil Service?

**The Minister of Home Affairs (Pandit G. B. Pant):** (a) to (c). Promotions to the I.A.S. under Rule 8 of the Indian Administrative Service (Recruitment) Rules, under which the Regulations referred to have been

framed, are made on the basis of merit and suitability. No information is accordingly maintained of the communal affiliations of the officers concerned.

**Tilak Nagar Government School,  
New Delhi**

1374. **Shri Ajit Singh:** Will the Minister of Education and Scientific Research be pleased to state:

(a) whether arrangements for teaching Punjabi to High Classes in Government School, Tilak Nagar, New Delhi exist; and

(b) if not, the reasons therefor?

**The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimall):** (a) No, Sir.

(b) Arrangements for Panjabi in the High Classes in the Government School at Tilak Nagar could not be made as before introducing it in these classes, permission of the Board of Higher Secondary Education, Delhi for the same is required. This is being done.

#### Stenographers

1375. **Shrimati Sucheta Kripalani:** Will the Minister of Home Affairs be pleased to state:

(a) whether the Central Secretariat Stenographers Service Scheme provides for the annual reviews of the strength in its various grades;

(b) if so, how many such annual reviews have taken place since 1951 and for which years;

(c) what strength of permanent and temporary posts in the various grades have been declared on the basis of the last review;

(d) whether the eligible persons have been confirmed against the permanent posts in the different grades since last review; and

(e) if not, the reasons therefor and how long it will take to confirm them?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) Yes.

(b) Only one review has been completed. This was for the year 1955. No review could be undertaken earlier because Grades I and II of the Service were constituted only with effect from 1st May 1955.

(c) *Permanent*

Grade I	..	..	83
Grade II	..	..	142
Grade III	..	..	896

The reviews do not relate to temporary posts which are treated as temporary additions to the Service, varying in number from time to time according to need.

(d) and (e). Against the 470 vacancies in Grade III of the Service, 208 eligible persons have already been confirmed. The remaining persons will be confirmed as soon as the necessary preliminaries, such as medical examination, have been completed.

As regards Grades I and II, the principles to be followed in making confirmations have since been settled in consultation with the Union Public Service Commission, and orders of confirmation will be issued shortly.

गणतंत्र और स्वतंत्रता दिवस समारोह

१३७६. { श्री रा० स० तिवारी  
श्री प० ला० बाळूपाल  
श्री बाजपेयी :

क्या प्रतिरक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) २६ जनवरी, और १५ अगस्त को राज्य द्वारा किये जाने वाले समारोहों के सांस्कृतिक कार्यक्रमों अन्तर्गत प्रतिवर्ष दिल्ली में जो कवि सम्मेलन अथवा मुद्रायरा होता है, क्या उसके लिये कोई अनुदान अथवा सहायता दी जाती है ;

(ख) यदि हाँ, तो यह सहायता अथवा अनुदान किस रूप में और कितना दिया जाता है और यह किसको दिया जाता है ; और